

**SPECIAL BENCH**

**ITEM NO.114**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.512/ALD/2019**

**CORAM:**

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 19<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>J.C. FLOWERS ASSET RECONSTRUCTION PVT. LTD. V/S JAYPEE HEALTHCARE LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN CIRP)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Ms. Niharika Shukla with Ms. Aishwarya Gupta,  
& Ms. Surbhi Pareek, Advs.

*: For the RP*

**ORDER**

Ld. Counsel representing the Applicant/ RP is present through VC.

This being a Special Bench, at the request of the learned counsel representing the Applicant/ RP, the matter is adjourned for further hearing on 2<sup>nd</sup> August, 2024 i.e. the date already fixed before the Regular Bench.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Manni Sankariah Shanmuga Sundaram)  
Member (Judicial)**

**19<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*